

REVIEW ON AND ANNUAL REPORT OF WATER AND POWER CONSULTANCY SERVICES (INDIA) LTD., NEW DELHI, FOR 1981-82, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1981-82.

(ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-6027/83] 6028/83].

NOTIFICATION DECLARING SERVICE IN HOTELS AND RESTAURANTS IN UNION TERRITORY OF DELHI UNDER ESSENTIAL SERVICES MAINTENANCE ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table a copy of Notification No. S.O. 165(E) (Hindi and English versions) published in Gazette of India dated the 5th March, 1983 declaring any service in the hotels (including restaurants attached thereto) to be an essential service in the Union Territory of Delhi, under sub-section (2) of the Essential Services Maintenance Act, 1981.

[Placed in Library. See No. LT-6028/83].

NOTIFICATIONS UNDER CUSTOMS ACT, CENTRAL EXCISE RULES AND INCOME-TAX ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAN-

ARDHANA POOJARY): I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 196(E) to 247(E) published in Gazette of India dated the 1st March, 1983 together with an explanatory memorandum regarding Customs Duty charges and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha with slight modification in the rate of duty.

(ii) G.S.R. 100(E) and 101(E) published in Gazette of India dated the 24th February, 1983 together with an explanatory memorandum extending the validity of Notification No. 205-Customs dated the 31st August, 1982 upto 31st May, 1983 regarding continuance of the existing customs duty exemption on pig iron with slight modification in the rate of duty.

[Placed in Library. See No. LT-6029/83.] ..

(2) A copy each of Notification Nos. G.S.R. 112(E) to 195 (E) published in Gazette of India dated the 1st March, 1983 together with an explanatory memorandum regarding Central Excise Duty charges and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 28th February, 1983 issued under the Central Excise Rules, 1944.

[Placed in Library. See No. LT-6030/83.]

(3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

(i) S.O. 1308 published in Gazette of India dated the 26th February, 1983 regarding exemption to the 'King George V Memorial' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.

(ii) S.O. 1309 published in Gazette of India dated the 26th February, 1983 regarding exemption to the 'Cancer Patients Aid Association' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.

(iii) S.O. 1310 published in Gazette of India dated the 26th February, 1983 regarding exemption to the 'Jnana Prabodhini' under section 10 (23C) of the Income tax Act, 1961 for the period covered by the assessment year 1983-84.

(iv) S.O. 1311 published in Gazette of India dated the 26th February 1983 containing corrigendum to Notification No. 4857 dated the 6th August, 1982.

(v) The Income-tax (Fourth Amendment) Rules, 1983 published in Notification No. S.O. 151(E) in Gazette of India dated the 28th February, 1983.

(vi) The Income-tax (Fifth Amendment) Rules, 1983 published in Notification No. S.O. 152(E) in Gazette of India dated the 28th February, 1983.

[Placed in Library. See No. LT-6031/82]

12.15 hrs.

#### ELECTION TO COMMITTEES

(i) INDIAN COUNCIL OF AGRICULTURAL RESEARCH.

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH): I beg to move:

"That in pursuance of Rule 4(vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for a

term of three years, subject to the other provisions of the said Rules."

MR. SPEAKER: The question is —

"That in pursuance of Rule 4(vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for a term of three years, subject to the other provisions of the said Rules."

*The motion was adopted.*

(ii) ALL-INDIA COUNCIL FOR TECHNICAL EDUCATION

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): I beg to move:

"That in pursuance of clause i(g) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E. III, dated the 30th November, 1945, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the next term of three years, subject to the other provisions of the said Resolution."

MR. SPEAKER: The question is:

"That in pursuance of clause i(g) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E. III, dated the 30th November, 1945, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the next term of three years, subject to the other provisions of the said Resolution."

*The motion was adopted.*